

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

T.A. 45 of 1996.
(CO 8414-W/ 84)

Present : HON'BLE DR. B.C. SARMA, ADMINISTRATIVE MEMBER.
HON'BLE MR. D. PURKAYASTHA, JUDICIAL MEMBER.

S/Sri

1. P.R. Roy
S/o- D.L. Roy, Motor Man,
2. Santragachi (Tikiapara).
2. S.K. Pramanik,
S/o- Lt, S.M. Pramanik,
Motor Man, Santragachi.
3. P.K. Ghose,
S/o- Lt, P.R. Ghose,
Electrical Driver Gr 'C'
Rourkela.
4. B.P. Singh,
S/o- J.A. Singh,
Elec. Driver, Gr- 'C',
Rourkela.
5. T.N. Dubey,
S/o- Lt, K.L. Dubey,
Elec. Asstt. Driver,
Rourkela.
6. S.K. Chakraborty,
S/o- Lt, A.M. Chakraborty,
Elec. Asstt.
7. N.B. Dutta,
S/o- Lt, Ashutosh Dutta,
Elec. Driver Gr 'C', Tatanagar.
8. R.J. Garari,
S/o- Lt, Dasharath Garari,
Elec. Driver, Gr 'C', Bondamunda.
9. K.N. Ram,
S/o- Lt, Laly,
Elec. Driver, Chakradharpur.
10. G.Y. Rajlu,
S/o- Lt. Satya Gopal,
Elec. Driver, Tatanagar.
11. Ab Rashid, Diesel Driver,
Jharaugunda.
12. S.L. Bhattacharyya,
S/o- Lt. L.C. Bhattacharyya,
Ministerial Clerk, Bondamunda.

Contd..P/2.

13. Son of late Dost Mohammad, Elec.
Driver, Bilashpur.

14. V. K. Sharma, son of J. L. Narashingham,
Elec. Driver, Bilaspur.

15. N. C. Chakraborty, son of N. Chakraborty,
Diesel Driver, Sadole.

16. Debi Singh, son of Chotelall, Diesel Driver,
Sadole.

17. Bhola Singh, son of Bishram Singh, Diesel
Driver, Sadole.

18. Kusum Singh, son of Deokaram Singh, Diesel
Assistant Driver, Sadole.

19. Rani Bisali, son of late Bhukkur, First Fireman,
Sadole.

20. Seo Prasad Singh, of Late Sadhu Singh, Diesel
Driver, Saddle.

21. Mahendar Prasad, son of late Seo Mistry, Elec.
Driver, Bhilai Marshalling Yard.

22

Contd...P/3.

22. S. G. Rao, son of Satyanarayana, Elec.
Driver, Bhillai Marshalling Yard.

23. A. Anand Rao, son of A. Gagannathan Diesel
Driver, Dongar Garh.

24. B. G. Henry, son of late B. C. Salman Driver
Gr. 'C', Khurda Road.

25. A. K. Dutta son of
Khurda Road.

26. R. Adinarayana, son of late P. Bapaih Driver
Gr. 'A' (SPL), Khurda Road.

27. P. Erayya, son of P. Rammanno, First Fireman
Khurda Road.

28. N. Redden, son of late V. M. Redden, Shed
Man, Khurda Road.

29. G. Adinarayane, son of late G. Basaya, First
Fireman, Khurda Road.

30. T. N. Panda, son of late B. N. Panda, Driver
Gr. 'C', Khurda Road.

31. J. N. Panda, son of late L. N. Panda, Driver
Gr. 'C', Khurda Road.

32. M. Karmakar, son of late N.C. Karmakar,
B. M. Gr. I, Khurda Road.

33. G. S. N. Murty son of Krishna Sastry, Diesel
Assistant, Kautabhanji.

54 :

34. R. Redaappalu son of R. Narappa, Diesel Assistant, Kautabhanji.

35. Srinivash Rao son of M. Jangamaiah First DriverFireman, Kautabhanji.

... ... Petitioners

Versus

1. Union of India through the General Manager, South Eastern Railway, Garden Reach, Calcutta-700 042.

2. Chief Electrical Engineer, South Eastern Railway, Garden Reach, Calcutta - 700 042.

3. Chief Personnel Officer, South Eastern Railway, Garden Reach, Calcutta - 700 042.

4. Chief Signal Tally Communication Engineer, South Eastern Railway, Garden Reach, Calcutta - 700 042.

5. Chief Mechanical Engineer, South Eastern Railway, Garden Reach, Calcutta - 42.

6. Divisional Railway Manager, South Eastern Railway, Kharagpur, Dist. Midnapur.

7. Divisional Railway Manager, South Eastern Railway, Chakradharpur, Dist. Singhbhum, Bihar

8. Divisional Railway Manager, South Eastern Railway, Bilaspur, Dist. Bilaspur, M.P.

9

Contd...P/5.

9. Divl. Rly. Manager,
S.E. Rly,
Khurda Road,
Dist- Puri. Orissa.

10. Divl. Rly. Manager,
S.E. Rly, Nagpur, Maharashtra.

11. Divl. Rly. Manager,
S.E. Rly, Waltair,
Dist- Waltair,
Andra Pradesh.

... Respondents.

For applicants : None.

For respondents : Mr. S. Chowdhury, Counsel.

Ordered on : 23.9.97.

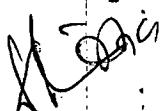
O R D E R

B.C.Sarma, A.M.

When the matter was taken up today, none appears for the applicant. However, Mr. Chowdhury, 1d. Counsel, appears for the respondents.

2. We find that this matter has already been disposed of by the High Court on 2.7.1984. Thereafter, the records were sent by the High Court to this Tribunal and the Tribunal had again ordered on 11.3.1988 that the record be sent back to the High Court. It appears that the matter has again been transferred by the High Court even after disposal of the case.

3. Accordingly, we order that the record be sent back to the High Court at Calcutta since the matter has been disposed of by the High Court.


MEMBER (J)


MEMBER (A)